

should take place and reports should be placed before the House. I hope, it is your desire . . . . (Interruption)

SHRI S. M. BENERJEE ; I did not want a discussion; I wanted two statements . . . . (Interruption)

SHRI RAGHU RAMAIAH : You wanted a statement but others wanted a discussion. Many hon. Members have made various statements. I hope, it is your desire that I should convey it to the concerned Minister. I shall do so.

SHRI BAKAR ALI MIRZA : This is very vague. There is no assurance.

SHRI JYOTIRMOY BASU : Is the Foreign Trade Minister being requested to make a statement in the afternoon about the Tea Board employees strike ?

SHRI BAKAR ALI MIRZA : Sir, do you permit this evasion? There is no kind of an assurance. what is he going to do ?

MR. DEPUTY-SPEAKER : How can he give an assurance ? He has to discuss it with the concerned Minister.

SHRI BAKAR ALI MIRZA : It has to be discussed. This matter was raised before also and he must come prepared.

SHRI RAGHU RAMAIAH : I will convey to the Ministers concerned.

SHRI BAKAR ALI MIRZA ; He has not given any assurance . . . .

MR. DEPUTY-SPEAKER : He has heard you.

SHRI BAKAR ALI MIRZA : He has been hearing me for the last fortnight.

SHRI RAGHU RAMAIAH : As you will see from the Report of the Business Advisory Committee which I am placing before the House for adoption, all the leaders of the parties who are members of the Business Advisory Committee have suggested that even no No-Day-Yet-Named motion should be taken up before the Finance Bill is passed. The House will appreciate our

difficulties. I will certainly convey to the Ministers concerned.

13.40 hrs.

BUSINESS ADVISORY COMMITTEE  
FORTY-SIXTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to move :

"That this House do agree with the Forty-Sixth Report of the Business Advisory Committee presented to the House on the 12th March, 1970."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Forty-sixth Report of the Business Advisory Committee presented to the House on the 12th March, 1970."

*The motion was adopted.*

MR. DEPUTY-SPEAKER : Now, the House stands adjourned for lunch to meet again at 2.40 P. M.

13.41 hrs.

*The Lok Sabha adjourned for Lunch till forty minutes past Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at forty-four minutes past Fourteen of the Clock.*

[MR. DEPUTY-SPEAKER in the Chair]

RE: PROROGATION OF JAMMU  
AND KASHMIR LEGISLATURE

MR. DEPUTY-SPEAKER Mr. Raghuvir Singh Shastri.

SEVERAL HON. MEMBERS rose.—

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Sir, on a point of order. It is a

[ Shri Kanwar Lal Gupta ]

very important matter. I had written to you also a letter about it.

उपध्यक्ष महोदय, आपको मालूम है कि जो कुछ हरियाणा में हुआ वही जम्मू काश्मीर में हो रहा है। गवर्नर ने चीफ मिनिस्टर के कहने पर हाउस को प्रोरांग किया है। यह डिमा-क्रेंसी के उपर बड़ा भारी व्वा है। जो कुछ जम्मू और काश्मीर में हुआ है उसके लिये चीफ मिनिस्टर ने जो रीजन दिया है वह यह कि चूंकि वहां बाह्यर सिबूगमन बड़ी टेंस है ..

MR. DEPUTY-SPEAKER : Let him kindly listen to me....

SHRI SHRI CHAND GOYAL (Chandigarh) : The constitution is being torn to pieces every day.

MR. DEPUTY-SPEAKER : Let him please listen to me first.

SHRI INDER J. MALHOTRA (Jammu) : Please, listen to us for one or two minutes, and then you can say what you want.

MR. DEPUTY-SPEAKER : I know that Shri Kanwar Lal Gupta wants to raise it, and Shri Inder J. Malhotra also came to see me in my Chamber.....

SHRI GULAM MOHAMMED BAKSHI (Srinager) : There are so many other Members also who want to arise it.

SHRI KANWAR LAL GUPTA : We had given a regular notice.

SHRI SHRI CHAND GOYAL : We have given regular notice.

MR. DEPUTY-SPEAKER : Hon. Members do not even allow me to finish what I was going to say. I understand that a regular notice of a motion has been submitted to the Speaker, and this is being considered, and, therefore, let him not press it now. Let us go on with the business before the House.

SOME HON. MEMBERS : We want a discussion on it today.

SHRI INDER J. MALHOTRA : Let the Home Minister come out with the facts, as to what has actually happened, why the Governor has prorogued the Assembly and why democracy is being murdered in Jammu and Kashmir. We are not interested in the regular motion. We are interested in knowing the facts.

MR. DEPUTY-SPEAKER : Let the hon. Member kindly listen to me....

SHRI INDER J. MALHOTRA : Kindly give me two minutes.

MR. DEPUTY-SPEAKER : It will not be two minutes....

SHRI INDER J. MALHOTRA : The major duty of this House is to safeguard the rights of the people all over the country. When democracy is being slaughtered in one part of this country, may I know whether this House should not take notice of that ?....

MR. DEPUTY-SPEAKER : Let it come in a regular way, so that there can be a proper discussion.

SHRI INDER J. MALHOTRA : We are not interested in the regular motion. We are interested in knowing the facts.

SHRI BALRAJ MADHOK (south Delhi) : May I make a submission ?....

SOME HON. MEMBERS *rose*.—

MR. DEPUTY-SPEAKER : Let me listen to hon. Members one by one.

SHRI CHENGALRAYA NAIDU (Chittoor) : I am moving a motion to suspend the business before the House and take up the Kashmir issue.

MR. DEPUTY-SPEAKER : All right, he has moved the motion, That is all.

I shall allow one minute to each Member. I would request hon. Members to cooperate. Let them not make it into a regular debate, even if it takes some time to get all the information for a regular discussion. Let not hon. Members prolong this discussion now.

Now, Shri Kanwar Lal Gupta.

**SHRI GULAM MOHAMMED BAKSHI:**  
Kindly allow Shri Inder J. Malhotra first.

**SHRI INDER, J. MALHOTRA:** I am in possession of certain facts, and my hon. friends may be interested in knowing that.

**MR. DEPUTY-SPEAKER:** I am allowing Shri Kanwar Lal Gupta first because he has.... (*Interruptions*). Let hon. Members please allow me to run the House....

**SHRI KANWAR LAL GUPTA:** Let him speak first. I have no objection.

**SHRI INDER J. MALHOTRA:** I shall be very brief. What has happened in Jammu and Kashmir State this morning is this. The Governor has prorogued the Assembly. The Assembly was sitting for the budget session, and it was scheduled to meet tomorrow to vote on the Demands for Grants, but the Governor has prorogued the Assembly. Now, we are interested in knowing the facts. I would suggest that let the Home Minister make a statement before the House rises today, as to what the facts are, and what has actually happened, and after we know all these facts, we can come forward with a regular motion.

श्री कंवरलाल गुप्त : उपाध्यक्ष महोदय, अमी डेढ़ बजे के रेडियो ने यह खबर प्रसारित की कि गवर्नर ने चीफ मिनिस्टर के कहने से जम्मू और काश्मीर असेम्बली को प्रारोह कर दिया। चीफ मिनिस्टर ने इसके जो कारण विधे है उसमें यह कहा है कि मैंने इस लिये गवर्नर असेम्बली प्रारोह करने के लिये रिफॉर्मन्स किया कि हाउस के बाहर शहर में वातावरण बड़े टेंस है, जिसके कारण असेम्बली में कोई काम इंग से नहीं चल सकता। यह बड़ी काम है जो हरियाणा में हुआ। आज चीफ मिनिस्टर असेम्बली को फेस नहीं करना चाहते क्योंकि वहाँ पर हालत उनके अनुकूल नहीं थी इस तरह से डिमॉन्स्ट्री की हत्या हो रही है। उन्होंने यह भी कहा कि मैंने प्राइम मिनि-

स्टर को रिपार्ट दी है, प्राइम मिनिस्टर को अबगत कराया है। प्रधान मंत्री अपने फर्ज में कोताही कर रही हैं। वह उसको नहीं कहती हैं कि संविधान के मुताबिक काम करें। मैं मांग करता हूँ कि प्रधान मंत्री इसके बारे में बयान दें और गवर्नर को वहाँ कि जो प्रोरोगेशन है, उसको वह हटा दें।

**SHRI CHENGALRAYA NAIDU:** In our country, the Speaker of this House presides over the Conference of Presiding Officers. So, as a matter of fact, you are the guardian of these presiding officers. We find that one presiding officer after another goes on proroguing the House....

**MR. DEPUTY-SPEAKER:** What is the hon. Member's submission?

**SHRI CHENGALRAYA NAIDU:** I want to move a motion. I am moving a motion to suspend the business before the House and take up the discussion about Kashmir.

श्री चंकलराय नायडू (हायड) : हमारे देश की विधान सभाओं में कुछ ऐसी घटनाएँ घटने लगी हैं जो डेमोक्रेसी के लिए खतरा बनती जा रही हैं। जम्मू काश्मीर राज्य की स्थिति देश के अन्य राज्यों से भिन्न है। एक तो वह सीमावर्ती राज्य है। दूसरे घातक दृष्टि से भी वह एक बड़ी नाजुक स्थिति में से हो कर गुजर रहा है। वहाँ पर क्या हुआ है? सत्तापक्ष पार्टी के विधान सभा में 62 सदस्य हैं। उनमें से 35 घातकी बाहर चले गये हैं। मुख्य मंत्री वहाँ अपना बहुमत खो चुके हैं। ऐसे में उन्होंने अपनी गद्दी को बनाए रखने के लिए गवर्नर को कह कर असेम्बली का सत्रावसान करा दिया है। मेरा निवेदन यह है कि बजाय इसके कि इस बात के ऊपर विचार करें, सीधा सादा इलाज यह है और जम्मू काश्मीर की दृष्टि से तथा देश की सुरक्षा की दृष्टि से भी यह आवश्यक है कि राज्य के अन्दर तुरन्त राष्ट्रपति शासन लागू किया जाए। अगर ऐसा नहीं किया गया तो वहाँ स्थिति और भी खराब करवा होने वाली है।

SHRI S.M. BANERJEE (Kanpur) :  
I am opposed to President's rule....

MR. DEPUTY--SPEAKER : The question of opposing or supporting does not arise now. What does he want to be done ?

SHRI S.M. BANERJEE : We do not accept the suggestion made by Shri Prakash Vir Shastri. But I would like to make one submission. I want that there should be a statement by the Minister of Home Affairs clarifying the position, because we also heard this news on the radio. After that, let there be a discussion. The Governor has used his power wrongly. This House has definitely to discuss whether it is correct or not.

SHRI RAJASEKHARAN (Kanakpura) : Yesterday, 35 Members of the Jammu and Kashmir Assembly decided to withdraw support to Shri Sadiq. And the issue was to be decided in the meeting of the Assembly tomorrow. In view of that, Shri Sadiq has asked the Governor to prorogue the House. It is just a case of murdering of democracy. So, we must discuss this point here.

SHRI BAL RAJ MADHOK : Normally, it is not the practice to interrupt the proceedings in this manner..

MR. DEPUTY--SPEAKER : I am grateful to him for saying that.

SHRI BALRAJ MADHOK : But the point is that the Jammu and Kashmir State is a border State and a very strategic State. There is a lot of discontent already there because of the discriminatory policy of the State there and also because of what Sheikh Abdullah has been doing there, and it is against the policies which are being pursued by the Sadiq Government which are not only against the interests of Jammu and Kashmir but against the interests of the country as also a whole that the people there, the members of ruling party themselves have revolted against the Chief Minister and they have almost passed a vote of no-confidence. In these circumstances, it is some thing serious which has happened. The Chief Minister

holds office because he has a majority in House. But now he has lost the majority. In these circumstances, in that border State, to prorogue the House, even when the budget is not passed—and the demands for grants relating to Shri Sadiq's Ministry or department were to be discussed today, becomes a matter not only of importance to Jammu and Kashmir but for the whole country, from the point of view of constitutional propriety. So, I would urge you to ask the Prime Minister or the Home Minister to make a statement. One report is that they have also reported to the Prime Minister. The Prime Minister must make a report to this House today, because otherwise, things might become worse.

SHRI SHRI CHAND GOYAL : Three constitutional points arise out of this. Firstly, it has happened for this first time that the Assembly has not been dissolved or adjourned *sine die* but it is being prorogued. It is in the case of Haryana, that Shri Y.B. Chavan took the position that since the House....

MR. DEPUTY--SPEAKER : The main submission now is that the Home Minister should come forward with a statement. The Minister of Parliamentary Affairs is here and I am sure he has heard what hon. Members have said, and I am sure the desire of the Members would be conveyed to the Home Minister.

SHRI KANWAR LAL GUPTA : We have tabled an adjournment motion.

MR. DEPUTY--SPEAKER : As regards the adjournment motion, I cannot admit it because the motion has to be given proper notice of. It cannot be taken up just like this.

SHRI SHRI CHAND GOYAL : I was submitting that without the Assembly having adjourned *sine die* the Governor is not authorised to prorogue it and this House cannot remain a silent spectator (*Interruption*) This House cannot remain a silent spectator when Ministry Governments are being allowed to function because, Sir, this has become abundantly clear that the

Ruling party has lost majority in the House and it is misuse of the power of the Governor to utilize this device and therefore, Sir we will request this, that the least that ought to be done today itself is that the Governor should be directed to summon the House immediately.

श्री गुलाम मोहम्मद बखशी : मैं एक बात की तरफ आपकी तबज्जह दिलाना चाहता हूँ। वहाँ पर

Budget is being discussed; Chief Minister's Demands were presented yesterday before the House.

आज फाइंडे की छुट्टी होने की वजह से कल ये डिमांड्स डिसकस होनी थी, . . .

MR. DEPUTY-SPEAKER. Please don't take much time.

श्री गुलाम मोहम्मद बखशी : मैंबगों ने कहा कि कल हम असंबली में जा कर फर्मला करेंगे। वे अगर डिमांड्स को वोट डाउन करते तो उसी वक्त फर्मला हो जाता . . . (इंटरफ़ॉज)

Chief Minister's Demands were before the House. I don't know what is going on there.

दूसरी बात एक और है। यह कहा गया है कि गवर्नर ने विधान सभा को इसलिए प्रोरोग किया है कि बाहर फिजा जो थी वह ठीक नहीं थी। लेकिन जनसंघ की एजेंटेशन डेढ़ महीने से वहाँ चल रही है और असंबली जो बैठे है, सिर्फ दस दिन पहले से।

श्री गुलाम मोहम्मद बखशी - मैं एक बात की तरफ आपकी तबज्जह दिलाना चाहता हूँ -

Budget is being discussed; Chief Minister's Demands were presented yesterday before the House.

आज फ़ाउंडे की चहली होने की वजह से कल ये डिमांड्स डिसकस होनी थी -

MR. DEPUTY-SPEAKER : Please don't take much time.

श्री गुलाम मोहम्मद बखशी - मैं एक बात की तरफ आपकी तबज्जह दिलाना चाहता हूँ। वहाँ पर

Chief Minister's Demands were before the House. I don't know what is going on there.

दूसरी बात एक और है - ये कहा गया है कि गवर्नर ने विधान सभा को इसलिए प्रोरोग किया है कि बाहर फिजा जो थी वह ठीक नहीं थी। लेकिन जनसंघ की एजेंटेशन डेढ़ महीने से वहाँ चल रही है और असंबली जो बैठे है, सिर्फ दस दिन पहले से

MR. DEPUTY-SPEAKER: Kindly finish.

SHRI GULAM MOHAMMAD BAKSHI : I am very much concerned; Unfortunately I come from that part of the country.

MR. DEPUTY-SPEAKER : One minute, please. You are concerned with Kashmir; I very much appreciate it. I am concerned with the rules of the House and running of this House. You will kindly cooperate with me. And therefore I am saying this (Interruption) Bakshi ji, please address the Chair. When a regular motion is admitted you can have your full say. I am not preventing you or shutting you out. I am only trying to regulate the procedure.

SHRI GULAM MOHAMMAD BAKSHI : Mr. Qasim and Mr. Sadiq belong to the same group, that is, Congress (R). Mir Qasim owes allegiance to the Prime Minister and to the Home Minister and Congress President Mr. Jagjivan Ram. It is their internal matter.

MR. DEPUTY-SPEAKER : I will allow you to speak at the proper time. When

[ Mr. Deputy-Speaker ]

procedure is not there, how can I allow you? (Interruption) This will be coming again I hope and you can have your full say. Kindly co-operate.

**SHRI GULAM MOHAMMAD BAK-SHI** : I will not ask the Prime Minister; but I beg of you to ask the Home Minister to make a statement today.

**SHRI TENNETI VISWANATHAN** (Vishakhapatnam) : Do I take it that a statement will be made today?

**MR. DEPUTY-SPEAKER** : I have told the Minister of Parliamentary Affairs to convey to the Minister of Home Affairs what the Members have expressed here.

**SHRI TENNETI VISWANATHAN** : And also to the Prime Minister.

**SHRI GULAM MOHAMMAD BAK-SHI** : Prime Minister is not concerned. It is the Home Minister who is concerned.

**श्री शिव चन्द्र झा (मधुबनी)** : वहां पर अब असेम्बली की बैठक चल रही थी और एकाएक गवर्नर ने उसको प्रोरोग किया है, यह संविधान पर एक कूठाराघात है। मैं समझता हूँ कि गृह मंत्री को इसके बारे में आज एक बक्तव्य देना चाहिये। यह शाम तक दे दिया जाना चाहिये। साथ ही साथ इस पर एक लम्बी बहस भी होनी चाहिये। मैं इसका समर्थन करता हूँ।

**SHRI SHEO NARAIN** (Basti) : Sir, I rise on a constitutional point. (Interruption) As my friend has said.. (Interruption) What is this\* thing? (Interruption)

**MR. DEPUTY-SPEAKER** : That word will be expunged.

15 hrs.

**SHRI SHEO NARAIN** : The Assembly should have been adjourned *sine die*, then it could be prorogued.

After that President's rule will come. But instead of that, something else has been done. The Home Minister should come and explain the constitutional position. We are not concerned with Kashmir as such now. We are concerned with the constitutional point. I hope you will give a ruling from your on book which is in your hands.

15.02 hrs.

GENERAL BUDGET 1970-71—GENERAL DISCUSSION—Contd.

**MR. DEPUTY-SPEAKER** : Shri Raghuvir Singh Shastri may continue his speech.

**श्री रघुवीर सिंह शास्त्री (बागपत)** : उपाध्यक्ष महोदय, मैं कल कह रहा था कि सरकार को देश के गांवों और कृषि की समस्याओं पर ध्यान देना चाहिए।

आज कृषि-उपज के मूल्यों के उतार-चढ़ाव की समस्या ने एक बड़ा विकराल रूप धारण कर लिया है। हमारे देश में पिछले आठ वर्षों में धोक मूल्यों के सूचकांक के बढ़ने की दर 9 प्रतिशत वार्षिक रही है। मध्य नवम्बर, 1969 से जनवरी, 1970 के अन्त तक मूल्यों में जो वृद्धि हुई है उसका रेट 15 प्रतिशत वार्षिक है। परन्तु दूसरी ओर 1968-69 के मुकाबले में 1970 में, एक डेढ़ साल के बाद, कृषि की उपज, गुड़ और खंडसारी, का मूल्य 1/6 रह गया है आज अगर किसान छः गुना भी पैदा करता है और उसको मूल्य मिले उतना ही, तो उसको अपना कृषि-उत्पादन बढ़ने में उत्साह कैसे रहेगा?

इस लिए मैं कहना चाहता हूँ कि सरकार को एक स्थायी कृषि मूल्य आयोग की स्थापना करनी चाहिए, जिसमें किसानों का समुचित प्रतिनिधित्व होना चाहिए। टर्म्स आफ रेफरेंस के रूप में ये तीन निर्देशक सिन्धात उस आयोग के सामने रखे जायें।